

- (2) A copy of the Annual Report of the National Productivity Council, New Delhi for the year 1967-68.

[Placed in Library. See No. LT-1965/69.]

SHRI N. K. SOMANI (Nagaur) : Sir, on a point of order. I would like to bring to your attention and to point out to the House a certain serious omission, and I hope I will be permitted to speak. Because of the omission, it is relevant to speak.

MR. SPEAKER : If there is anything particular, you should have given me advance notice.

SHRI N. K. SOMANI : This is about item 3(2) of the papers laid on the Table.

MR. SPEAKER : You can give notice on it. They are just being placed on the Table.

SHRI N. K. SOMANI : I want to say a few words on it.

MR. SPEAKER : I am sorry I am not allowing it.

श्री अब्दुल गनी डार (गुडगांव) : स्पीकर साहब, अगर हाउस के टेबल पर रखे जाने वाले पेपर्स में कोई गलत बात हो, तो उसको हाउस के सामने लाने की इजाजत होती है। हमें हर वक्त पायंट आफ आर्डर रोज करने का हक है। आप अपने रूलिंग को री-कनसिडर करें।

شہری عبدالمغنی ڈار (گڈگانوں) سپیکر صاحب،
اگر ہاؤس کے ٹیبل پر رکھے جانے والے پیپرز میں کوئی
غلط بات ہو تو اس کو ہاؤس کے سامنے لانے کی اجازت
ہوتی ہے ہمیں ہر وقت پوائنٹ آف آرڈر ریز کر کے
کا حق ہے۔ آپ اپنے رولنگ کو ری کنسیدر کریں۔

NOTIFICATION ETC. RE. NARMADA WATER
DISPUTES TRIBUNAL

THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND

POWER (SHRI SIDDHESHWAR PRASAD) : On behalf of Dr. K. L. Rao. I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 4054 (English version) and S. O. 4055 (Hind version) published in Gazette of India dated the 6th October, 1969, constituting "the Narmada Water Disputes Tribunal". [Placed in Library. See No. LT-1967/69.]
- (2) A copy each of Reference No. 12/6 69-WD, dated the 6th October, 1969 and No. 10/1/69-WD, dated the 16th October, 1969 to the said Tribunal (Hindi and English versions). [Placed in Library. See No. LT-1967/69.]

NOTIFICATIONS UNDER FORWARD CONTRACTS
(REGULATION) ACT, 1952

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVELOP-
MENT INTERNAL TRADE AND
COMPANY AFFAIRS (SHRI BHANU
PRAKASH SINGH) : On behalf of Shri
K. V. Raghunatha Reddy I beg to lay on
the Table—

- (1) A copy each of the following
Notifications issued under section
6 of the Forward Contracts (Regu-
lation) Act, 1952 :—
- (i) S. O. 3211 (English version)
and S. O. 3212 (Hindi version)
published in Gazette of India
dated the 9th August, 1969.
- (ii) S. O. 3215 (English version)
and S. O. 3216 (Hindi version)
published in Gazette of India
dated the 9th August, 1969.
[Placed in Library. See No.
LT-1968/69.]
- (2) A copy of the Annual Report
(Hindi and English versions) of the
Trade Marks Registry for the year

[Shri Bhanu Prakash Singh]

ending the 31st March, 1969, under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-1969/69].

Pradesh. [Placed in Library. See No. LT-1970/69].

12.28 hrs.

REGISTRATION OF ELECTORS SECOND (AMENDMENT) RULES, 1969; AND NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M YUNUS SALEEM) : I beg to lay on the Table—

- (1) A copy of the Registration of Electors (Second Amendment) Rules, 1969, published as Notification No. S. O. 3307 (English version) and S. O. 3308 (Hindi version) in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (2) A copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950 :—
 - (i) S. O. 3835 published in Gazette of India dated the 17th September, 1969 making certain correction in Part B of Schedule XX to the Delimitation of Parliamentary and Assembly constituencies Order, 1966 in respect of Himachal Pradesh.
 - (ii) S. O. 4053 published in Gazette of India dated the 3rd October, 1969 containing errata to Notification No. 282/1/MY/69 dated the 30th July, 1969.
 - (iii) S. O. 4231 published in Gazette of India dated the 16th October, 1969 making certain corrections and amendments in Part B of Schedule I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 22nd July, 1969 :—

- (1) The Press Council (Amendment) Bill, 1969.
- (2) The Central Sales Tax (Amendment) Bill, 1969.
- (3) The Appropriation (Railways) No. 3 Bill, 1969.
- (4) The Appropriation (Railways) No. 4 Bill, 1969.
- (5) The Appropriation (No. 4) Bill, 1969.
- (6) The Bihar State Legislature (Delegation of Powers) Bill, 1969.
- (7) The Foreign Marriage Bill, 1969.
- (8) The Banaras Hindu University (Amendment) Bill, 1969.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 22nd July, 1969 :—

- (1) The West Bengal Legislative Council (Abolition) Bill, 1969.
- (2) The Indian Railways (Amendment) Bill, 1969.
- (3) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969
- (4) The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1969.